

16

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A. NO.1403/2004

New Delhi, this the 17th day of November, 2008

HON'BLE MR. SHANKER RAJU, MEMBER (J)
HON'BLE DR. VEENA CHHOTRAY, MEMBER (A)

Pappu V.,
S/o Shri Ballu Ram alias BalKishan,
Working as Commission Vendor between
New Delhi and Bharatpur

....Applicant

(By Advocate: Shri Yogesh Sharma)

VERSUS

1. Union of India through The General Manager,
Western Railway, Jabalpur
2. The Divisional Railway Manager,
Western Railway, Kota Division,
Kota
3. The Commercial Supdt. (Catering)
Catering Unit, Western Railway,
Bharatpur (Rajasthan)
4. The Secretary,
Railway Board, Rail Bhawan,
New Delhi

...Respondents

(By Advocate: Shri A.K. Srivastava)

O R D E R (Oral)

By Shanker Raju, Member (J):

Heard the learned counsel for the parties.

2. In the light of the stay order by the Hon'ble High Court of Jaipur in CWP No. 3421 of 2001 ***Nehru Mai Jain & Ors vs Union of India & Ors***, the respondents' took the stand that the result of the screening committee cannot be declared. Now in view of the vacation of stay order by the Hon'ble High Court of Jaipur in the aforesaid Writ Petition,

the present OA is disposed of with a direction to the Respondents to declare the result of the Screening Committee and consequential benefits would have to be worked out as per law. This should be done within a period of three months from the date of receipt of a copy of this order.

hhohey
(Veena Chhotray)
Member (A)

S. Raju
(Shanker Raju)
Member (J)

/pkr/